

3
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 29/14(1)/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.06.2017**

Name of the Company: TDK Green Enviro Ltd.

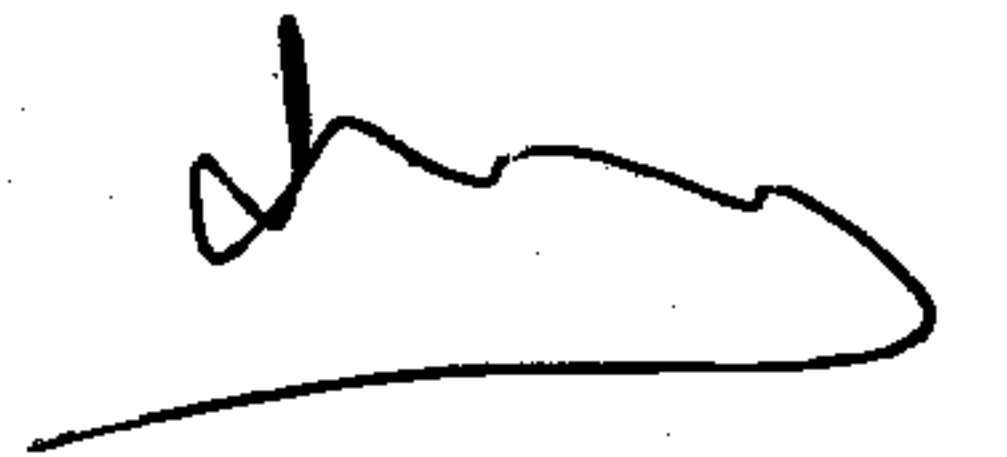
Section of the Companies Act: Section 14(1)(b) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. DEVESH A. PATHAK

PCS & POA

Petitioner

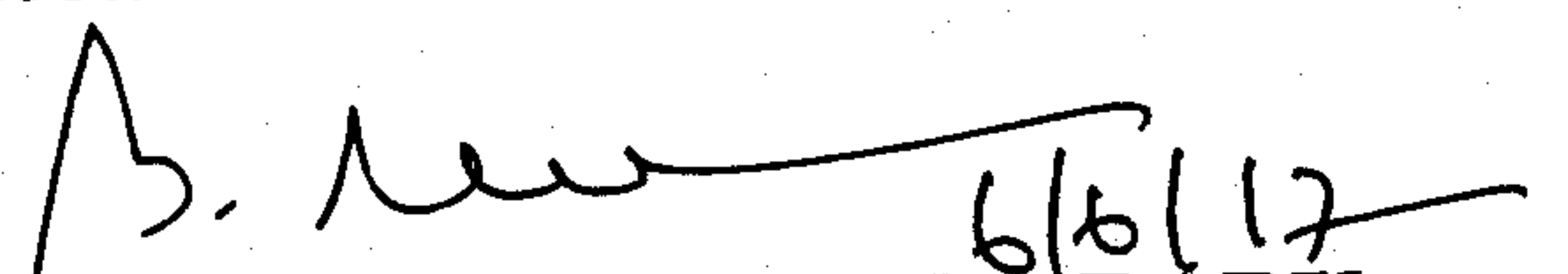


2.

ORDER

Learned PCS Mr. Devesh Pathak present for Petitioner.

Order pronounced in open Court. Vide separate sheet.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 6th day of June, 2017.

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CORAM: SHRI BIKKI RAVEENDRA BABU, MEMBER (JUDICIAL)

C.P. No. 29/14(1)/NCLT/AHM/2017

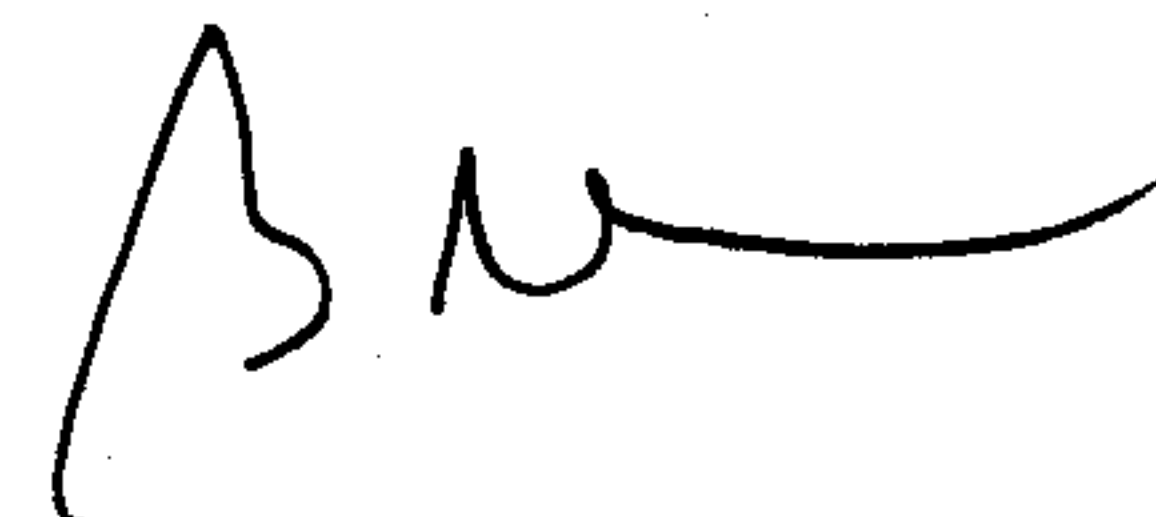
Order under section 14(1) of the Companies Act, 2013
In the matter of: **TDK Green Enviro Ltd.**

Appearance:
Devesh A Pathak, PCS for Applicant.

FINAL ORDER

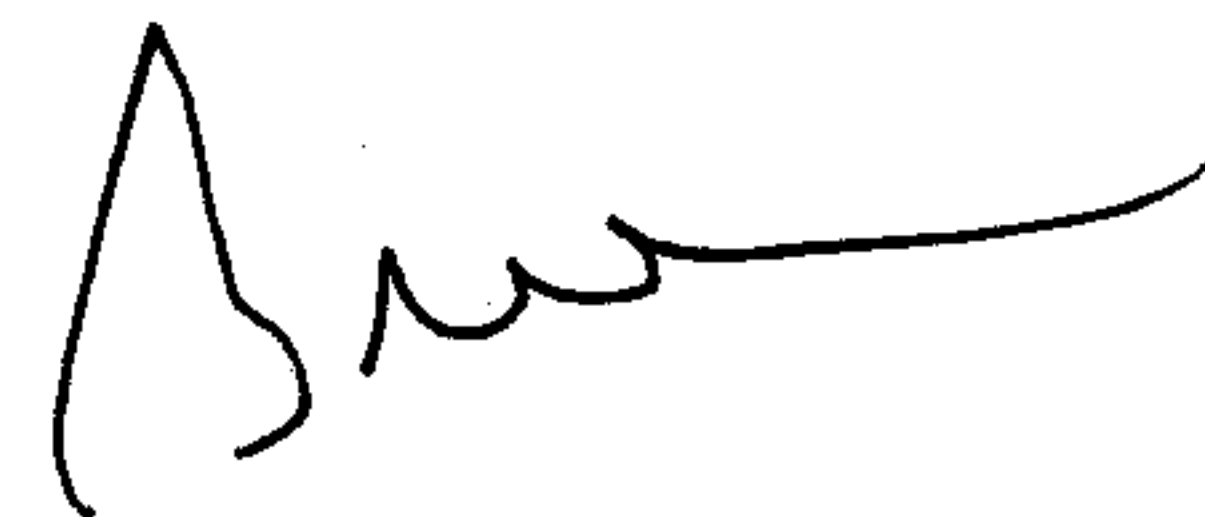
Pronounced on 06.06.2017

1. TDK Green Enviro Ltd. filed petition under section 14 of the companies Act, 2013 to change its status from "Public Limited Company" to "Private Limited Company".
2. TDK Green Enviro Ltd. was originally incorporated with a name Global Texhub Ltd. on 17.04.2015 as a public company limited by shares. Subsequently the name of the company was changed to "TDK Green Enviro Ltd." on 12.01.2017. The Registered Office of the company is situated at Surat, Gujarat State. The authorized capital of the company is 1,00,00,000 divided into 10,00,000 shares of Rs. 10/- each. The paid up share capital of the company is Rs. 7,00,000/- divided into 70,000 equity shares of Rs. 10/- each.
3. The Board of the Directors of the company in its meeting held on 13.01.2017 recommended to the members for conversion of company into private company and suitable alternation in the Article of Association of the company. The members of the company in the Extra Ordinary General meeting held on 16.01.2017 unanimously approved



for suitable alteration of Article of Association subject to the approval of the National Company Law Tribunal by way of special resolution. The company filed MGT 14 on 18.01.2017. There are seven shareholders in the company.

4. According to the petitioner company it does not envisage to access the public for subscription of shares and company does not want to have more than 200 shareholders. Further according to the petitioner company, if it is converted to private company it would have more operational flexibility and subject to lesser stringent provisions of Law with more privileges.
5. On this petition this tribunal directed the petitioner company to comply with Rule 68 sub rule (5) clause (a), (b) & (c) of NCLT Rules, 2016 for advertising the petition according to Rule 35. This Tribunal also directed the petitioner to service individual notices on each creditor of the company and serve notice to Regional Director and Registrar of Companies. This Tribunal also directed the company to keep a duly authenticated list of creditors at the registered office of the company and were allow inspection to any person and allow any person to take extract of list of creditors on payment.
6. It is stated by the company that there are no creditors of the company. Petitioner company complied with other directions. None appeared for the Regional Director and Registrar of Companies.
7. Heard Learned Counsel for petitioner.
8. The material on records clearly indicate that this petition is in accordance with section 14 of the companies Act, 2013 and the procedure prescribed under Rule 68 has been followed. There is no impediment to grant relief prayed by the petitioner company.



9. In the result, the conversion of the petitioner company from Public Company to Private Company is approved including alteration Articles of Association suitable to private company, as approved by the Extra Ordinary General Meeting.
10. This petition is disposed of accordingly. No orders as to costs.


BIKKI RAVEENDRA BABU
MEMBER(JUDICIAL)

Place: Ahmedabad
Date: 06.06.2017